

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA No.160/2017
In
CP (IB) No.94/Chd/Hry/2017**

In the matter of:

Nizamiya Construction Pvt. Ltd.	...Petitioner
Vs.	
Jindal Steel & Power Ltd..	...Respondent

Present: Mr. Abhilaksh Grover, with Mr. Kirpal Singh, Advocates for petitioner.
Mr. Suman Jain, Advocate for respondent.

Mr. Suman Jain, Advocate for respondent filed Memo of Appearance and submits that Power of Attorney along with resolution of the Board of Directors of the company will be filed along with the reply.

In order to comply with the order dated 25.09.2017, notice of certain defects was given to the petitioner. Petitioner has filed CA No.160/2017 with the compliance affidavit and documents. Copy of this application with the entire paper book be supplied to the counsel for the respondent during the course of the day. Learned counsel for petitioner seeks time to file an affidavit for explaining circumstances for the delay in making the compliance. The necessary application may be filed within 3 days with copy advance to the counsel opposite.

List the matter for arguments on 27.10.2017. Reply to the petition be filled at least 2 days before the date fixed with copy advance to the counsel opposite.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

October 10, 2017
subbu